NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER : CP/676/(IB)/2017 PETITION NUMBER : BANK OF INDIA & NABARD NAME OF THE PETITIONER(S) : VINKEM LABS LTD NAME OF THE RESPONDENT(S) : 7 RULE 4 UNDER SECTION **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM S.SATHIYANARAYANAN Coursel for Retitioners 1. both 2. E. OND PRAKASH Council for 1 (Sevial Council) Corporate Debtor Ale V.M. KARTHIK for Ramalingam & Allowater

<u>ORDER</u>

Counsels for both the parties are present. Counsel for the Corporate Debtor has submitted one order that has been passed on 14.12.2017 in WP/11777/2017 by the Hon'ble High Court of Madras wherein it has been directed that both the parties will either jointly or separately file memo before this Bench for deferment of the pending matter. The separate memos have been filed before this Bench as per the order passed by the Hon'ble High Court of Madras. Keeping in view the same, adjournment is granted. Put up on 25.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)